CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

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Date: 27-07-11

Countersigned

Signature of the Dealing Assistant.

Section officer/Court officer.

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

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Dated. 29 [4]

Counter Signed.....

Section Officer / In charge

Signature of the Dealing Assistant



CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD LUCKNOW CIRCUIT BENCH.

Contempt Petition No. 6 of 1990 (L)
IN

Registration T.A. No.1105 of 1987 (L)

Dinesh Chandra Misra Applicant
Versus

V.K.Agarwal & Another Opposite Parties.

Hon. Justice Kamleshwar Nath, V.C. Hon. K. Obayya, Member (A)

(By Hon. Mr. Justice K. Nath, V.C.)

This application under Section 17 of the Administrative Tribunals Act, 1985 is for punishing the opposite parties for alleged disobedience of this Tribunals judgement dated 24.10.89 in T.A. No. 1105 of 1987.

- petition had to be filed because the applicant was reverted from the post of Head Ticket Collector to the post of Ticket Collector and was also required to appear at a suitability test examination. The Tribunal quashed the reversion order, Annexure-9 dated 23.12.82 and also directed the opposite parties to the petition to regularise the services of the applicant as Head Ticket Collector in accordance with law. and also to grant him such consequential benefits as may be admissible to the applicant.
- 3. It is not disputed that after the judgement of this Tribunal, the applicant had not been posted to lower post of Ticket Collector. There is no disobedience



therefore in so far as the order quashing reversion is concerned.

The grievance of the applicant is that his regularisation as Head Ticket Collector should have been made effective from 1.7.81 and not from 1.1.84 as done by order dated 2.2.90, Annexure-3 which purports to be order of the opposite parties in compliance of the judgement of the Tribunal. The learned counsel for the applicant says that in paras 8 & 9 of the judgement it had been indicated that there was a circular of the Railway Board under which regularisation was to be done with effect from the date of completion of 18 months of Adhoc service and since the applicant had been promoted Adhoc as Head Ticket Collector on 1.1.80 he should have been regularised as such with effect from 1.7.81. The important angle to be taken care of is that in contempt proceedings what has to be seen is the compliance of the judgement of the Tribunal as it stands and not from what follows from the judgement. Although the judgement refers to the circular of the Railway Board which appears to have mentioned that regularisation may be done from the date of completing 18 months Adhoc service, the judgement itself does not say that the applicant must be regularised with effect from 1.7.81. The judgement only said that the applicant will be regularised in accordance with law. What the law is has been indicated, according to the opposite parties' understanding, in the alleged order of compliance, Annexure-3.

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Whether the appreciation of law has been correct or not is beyond the scope of contempt proceedings because contempt in order to be punishable must be deliberate and intentional. Wherever a bonafide doubt about a legal position arises, it cannot be said that the administrative action is in deliberate or intentional violation of the judgement of the Tribunal. The applicant may have his cause separately by another application under Section 19 of the Administrative Tribunals Act, 1985; but the controversy on this point is outside the scope of contempt proceedings.

- The learned counsel for the applicant further says that the placement of the applicant in the grade of Rs. 330-560 by the compliance of the order, Annexure-3 is incorrect. The contention is misconceived. Annexure-3 clearly mentions that the applicant was being regularised in the upgraded post of Head Ticket Collector in the grade of Rs. 425-640(RS) . The reference to the grade of Rs.330 - 560(RS) is not for fixation of his salary in the post of Head Ticket Collector but is only an indication of his seniority which has been taken into account for the purposes of regularisation and further promotion.
- We are satisfied that no case for contempt has been made out. The petition is dismissed.

ber (A) Vice Chairman

Dated the 22nd Feb., 1990.

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BRFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD CIRCUIT BENCH AT LUCKNOW.

Contempt Petition No. (of 1990 (4

TA 1105/07

Dinesh Chandra Misra

Applicant Petitioner.

Versus

V. K. Agarwal & another

Opp. Parties.

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Memo of Contempt Petition 1.

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- 2. Annexure No. 1: Copy of Judgment of 9 to 10 this Hon'ble Tribunal.
- 3. Annexure No.2: Receit of the judg-11 to 16 ment & order of the Hon'ble Tribunal.
- Annexure No.3: IMPUGNED NOTICE dated 2.2.1990. issued by 4. 17 to 18 opp.party no.2.
- 5. Annexure No.4:Letter dated 23.12.82. - 19-20
- 6. Annexure No.5: Letter dated 3.3.84. 2 1 to 22
- Annexure No. 6:Letter dated 28.5.84. 23 to 24

8. Affidavit

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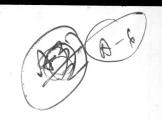
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Lucknow Dated:

Feb. / ,1990.

(VINAY SHANKER)

Advocate. Counsel for the Applicant/ Petitioners.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH AT LUCKNOW.

Contempt Petition No. 6 of 1990.(1)

Som

TA 1105/07(T)



Dinesh Chandra Misra son of Luxmi Narayan Misra resident of 14, Hardoi Marg, Chowk, Lucknow.

.... Applicant.

Versus

- V.K. Agarwal, Divisional Railway Manager,
 Northern Railway, D. R. M. Office, Hazratganj,
 Lucknow.
- 2. Raghu Ram, Senior Divisional Personnel Officer, D. R. M. Office, Northern Railway, Hazratganj, Lucknow.

.... Opp-Parties.



OF THE ADMINISTRATIVE TRINUNAL ACT, 1985.

The above named applicant most respectfully begs to submit as under :-

1. That one writ petition No. 10 of 1982 - Dinesh Chandra Misra Vs. Union of India and anothers was filed in the Hon'ble High Court, Lucknow Bench, Lucknow against his reversion order dated 23.12.1982 from thepost of Head Ticket Collector and also



for regularisation of his services on the post of Head Ticket Collector in which the opposite parties of the present Comtempt Petition were also impleaded as opposite party no. 2 and 3 respectively.

- 2. That the said reversion order of the applicant was stayed by the Hon'ble High Court at the time of admission of the writ petition and subsequently the said writ petition was transferred to this Hon'ble Tribunal under Section 29 of the Central Administrative Tribunal Act, 1985 for disposal of the writ petition.
- 3. That after hearing both the parties at length this Hon'ble Tribunal was pleased to allow the petition of the applicant quashing the reversion order of the applicant dated 23.12.1982 vide its judgment dated 24.10.1989 with the following observations:-

"Application is allowed and the order dated 23.12.1982 contained in annexure 9 of the reversion of the applicant is quashed. The opposite parties are directed to regularise the services of the applicant as Head Ticket Collector in accordance with law. They shall also granted to him such consequential benefits as may be admissible to the applicants. Opposite parties will comply with this directions within 3 months from the date of receit of the copy of



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this order. Parties shall bear their costs."

- 4. That the said judgment passed by this Hon'ble Tribunal was submitted by the applicant himself to the opposite parties on 31.10.1989 alongwith an application to regularise the services of the applicant in the light of the manther order and directions of this Hon'ble Tribunal. The said order was received by the opposite parties on 31.10.1989 and an endorsement of receiving the order was made on the application of the applicant on 31.10.1989. A photo copy of the judgment of this Hon'ble Court as well as receit of the same are filed herewith as Annexure No. 1 and 2 respectively to this petition.
- that the order of this Hon'ble Tribuanl was received by the opposite parties on 31.10.1989 and they have to comply with the directions of the judgment within 3 months, but sorry to say that the opposite parties willfully and knowingly dis-obeyed and flouted the directions of this Hon'ble Tribunal by not regularising the services of the applicant within three months i.e. by 31st January, 1990 which is clear violation of the directions of this Hon'ble Tribunal and is Trable to contemptuous in the eye of law.
- 6. That the opposite parties issued a notice on 2nd February, 1990 in which the applicant

Hunda



Inspector of Ticket in Grade of R. 550-750 (R.S. 1600-2660) and posted to the applicant at Varanasi indicating that notice. It has been passed in terms of the directions and orders of this Hon'ble terms are the said notice is filed herewith as Annexure No. 3 to this petition.

7. That after going through the said notice, it is ample clear that the opposite parties have not complied with the directions of this Hon'ble Cribunal and issued the said notice in a willfully dis-obidience with the directions of this Hon'ble Tribunal and thus has Accommitted gross contempt of this Hon'ble Tribunal.

mention here that as per directions of this Hon'ble Tribunal the services of the applicant on the post of Head Ticket Collector should be regularised after completion of 18 months service with further consequentialbenefits to the higher post. It is further submitted that it is admitted case of the parties that the applicant was promoted to the post of Head Ticket Collector w.e.f. 1.1.1980 in Grade 425-640 and have completed 18 months regular working on 1.7.1981 and his services on the post of Head Ticket Collector will be regularised on 1.7.1981 in Grade 4.25.650 and he will be entitled for further promotions accordingly.

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applicant issued by the opposite parties in their notice dated 2.2.1990 they have regularised services of the applicant in lower grade of T.T.E. in Grade 330-560 and regularise his service on the post of Head Ticket Collector w.e.f. 1.1.1984 and further given him one promotion to the higher grade of Junior Inspector of Ticket on 2.2.1990 which is utter violation of the judgment and direction of this Hon'ble Court and, as such the opposite parties hase committed dis-obidience knoweingly and willfully of the judgment and direction of this Hon'ble Tribunal and have made themselves liable for punishment for committed contempt of this Hon'ble Tribunal.

Hon'bleTribunal the petitioner_applicant should been have regularised on the post of Head Ticket Collector w.e.f. 1.7.1981 and subsequently should be given further consequential benefits for the promotion to the higher post and he should placed in grade 700-900 (R.S. 2000-3200) on the post of Chief Inspector of Tickets from the date of restructuring i.e. on 1.1.1984, but by not giving this benefit to the applicant, the opposite parties nos. 1 and 2 have committed gross contempt of this Hon'ble Tribunal.

11. That it is worthwhile to mention been here that the persons who have/promoted on the post of Head Ticket Collector in Grade Rs. 425-640





vide order dated 23rd December, 1982 and other persons who have, promoted on the post of S.T.E. in Grade 425-640 w.e.f. 3.3.1984 i.e. much after the promotion of the applicant, were promoted in higher grades and at present are working on the post of Chief Inspector of Ticket in Grade

Rs. 700-90 (R.S. 2000-3200) since about 1.1.1984.

that Sri U.R. Tiwari who was promoted as Head
Ticket Collector on 23.12.1982 was again promoted
to post of Chief Inspector of Tickets in Grade
700-900 (R.S. 2000-3200) w.e.f. 28.5.1984 who was
and is admittedly junior to the petitioner and Lisa
promoted to the post of Head Ticket Collector
after regularisation of the applicant i.e. 1.7.1981.
The photo stat copies of the said letters dated
23.12.1982 and 3.3.1984 and 28.5.1984 are filed
herewith as Annexure Nos. 4,5 and 6 to this petition.



made in theforegoing paragraphs it is ample clear that the persons promoted after the regularisation of the applicant on the post of Head Ticket Collector, have been given promotions to the post of Chief Inspector and of Tickets from 28.5.1984, but inspite of clear directions and judgment of this Hon ble Tribunal Latter the services of the applicant on the post of Head Ticket Collector in Grade 425-640 have been regularised with effect from 1.7.1981 i.e. the date of completion of the control of t



the post of Chief Inspector of Tickets for which he has been declared legally entitled by the findings of this Hon'ble Tribunal, and as such the opposite parties have dis-obeyed, neglected and dis-honoured the orders of this Hon'ble Tribunal which is clear from the notice issued by the opposite parties dated 2.2.1990 contained in Annexure No. 3) and as such they have knowingly and willfully flouted the orders of this Hon'ble Tribunal and have committed gross contempt of this Hon'ble Tribunal.

13. That it will be the put of place to mention here that the said reversion order dated 23.12.1982 was stayed by thes Hon'ble High Court vide its order dated 2-1-83 , but inspite of the said stay order the applicant was throughout harassed by the opposite parties in not considering the candidature of theapplicant for further promotions to the higher post along with the others and the applifant was continuously prevented by the opposite parties no. 1 and 2 for his legal rights for further promotion to the higher post along with theother employees till the date of the decision of the claim netition by this Hon!ble Tribunal which clearly shows that the opposite parties were and are adament not to obey the orders of the higher courts of justice of the State and have continuously harassing the applicant by not providing him his legitimate and legal right for promotion to the higher grade.

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of the applicant dated 2.2.1990 said tobe passed in compliance to the orders and directions of this Hon'ble Tribunal issued by the opposite party no. 2, it is clear that the same has been issued in gross contempt of this Hon'ble Tribunal by not obeying the clear directions of this Hon'ble Tribunal and thus have made themselves tobe punished for committed contempt of this Hon'ble Tribunal.

Prayer

Wherefore, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to punish the opposite parties for committing comtempt of this Hon'ble Tribunal under Section 17 of the Administrative Tribunal Act, 1985 in the interest of justice.

Lucknow:Dated:

Feb. 19,1990.

(Vinay Shanker Advocate.

Counsel for the Applicant.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD CIRCUIT BENCH AT LUCKNOW.

CONTEMPT PETITION NO. of 1990.

Dinesh Chandra Misra ..

.... Replicant.

Versus

V. KaAgarwal & another ..

.... Opp. Parties.

ANNEXURE No. 1





The D.R.M.
N.R.,
Lucknow.

Ref:- Regularisation of Service of the applicant as Hd. T.C. on the upgraded post from 1/1/79 and further to give promotional benefits to the higher posts as per Hon ble ribunal's order dated 24/10/1039.

Sir,

I, have to inform your goodself that Hon'ble Central Administrative Tribunal, Lucknow, was pleased to quash the reversion order of the applicant dated 23/12/1982 and have given an direction to regularise the services of the applicant as Hd. T.C. against upgraded vacancy on which he was promoted, from 1/1/1979, also further grant consequentional benefits i.e. further promotion to higher posts. Certified Copy of Order of Tribunal dated 24/10/1989 is attached for your perusal and to act accordingly.

You are therefore requested to regularise the same services of the applicant as Hd. T.C. from 1/1/1979, as other were given and to give further promotions to higher posts as per rule in accordance with the Tribunal -'s order dated 24/10/1989.

Thanking You,

ucknow,dated; 31/10/1989.

ncl:- Copy of Tribunal order dated 24/20/1939.

Your's Faithfully

(D.C.Misra)
Hd. T.C.

Charbagh, Lucknow,

Blow 3d



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH AT LUCKNOW

CONTEMPT PETITION NO. OF 1990.

Dinesh Chandra Misra Applicant.

Versus

V.K. Agarwal & another ... Opp.Parties.

ANNEXURE No. 2





CENTRAL ALMINISTRATIVE TRIBUNAL, ALLAHABAD Circuit Bonch at Lucknow Registration T.A. No.1105 of 1987

(Writ Potition No. 10 of 1982 of the High Court of Judicacure at Allahabad, Lucknow Bench

Dinesh Chandra Misra

Applicant

Versus

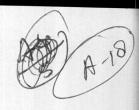
Union of India & Others Opposite Parties.

Hon. Justice K. Nath; V.C. Hon. K. Ohayya. A.M.

(By Hon.Justice K.Nath, V.C.)

The writ petition described above has been received by transfer under Section 29 of the Administrative Tribunals Act XIII of 1985 for disposal by this Bench. The prayer is to quash a suitability test examination held on 20.7.82 and an order of reversion of the applicant passed on 23.12.82, Annexure-9 in consequence of the test from the post of Head Ticket Collector to the post

2. In para 4 of the application and corresponding para 4 of the Counter Affidavit, it is admitted by both the parties that the applicant while working as a Ticket Collector in a substantive capacity was promoted on ad hoc basis with effect from 1.1.80 to the post of Head Ticket Collector. Similarly, it is admitted in para 8 of the affidavit of both the parties that an order dated 24.11.80 was passed by the D.P.O. promoting the applicant on ad hoc basis with inunediate effect, alongwith some other persons, to the post of Head Ticket Collector against an upgraded existing vacancy.



3. However in course of time the applicant, alongwith others, was called upon to appear at a test for regular selection to the post of Head Ticket Collector. The applicant appeared at the test on 20th July, 1982 under protest. He was declared unsuccessful hence by the impugned order dated 23.12.82, Annexure-9 he was reverted to the post of Ticket Collector.

4. The applicant's case is that according to the decision of the Railway Board contained in Annexure-5 and a scheme for upgradation of various selection posts with instructions contained in Annexure-1, it was not permissible to hold a written test for regularization of promotions on upgraded posts. The test, therefore, was without jurisdiction and the order of applicant's reversion was illegal. It is further contended that according to those instructions the applicant was entitled to be regularised on the basis of his having completed more than 18 months of service of Head Ticket Collector since after 1.1.1980.

5. According to the opposite parties, however, the benefit of automatic regularization after 18 months of service did not apply to cases of employees working on ad hoc basis on selection posts. It is said that the applicable orders are contained in Annexure-Cl dated 15.1.66 and not Annexure-5 dated 3.3.72.

6. We have heard the learned counsel for both the parties and have gone through the materials on record. According to Annexure-Cl dated 15.1.66, persons who were officiating for more than 18 months could be reverted for unsatisfactory work only after following the procedure prescribed

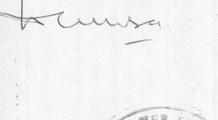


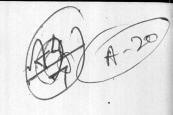
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for taking disciplinary action. The circular went on to say that that protection was available only to those persons who had been empanelled (in selection posts) or who had passed the suitability test (in non selection posts). Admittedly, the applicant had not been empanelled and therefore he could not get benefit of Annexure-Cl. Annexure-5 dated 3.3.72 mentions that cases of staff promoted on regular basis should be reviewed after one year of continuous officiation with a view to determine their suitability for retention in the grade. It was further directed that the review of decision ought to. be taken during the first eighteen months of officiating service and that on that procedure being followed there would be no question of denying confirmation on completion of two years of officiating service in clear permanent vacancy for reason of unfitness for confirmation. Un the face of it this decision applies to persons who are promoted on regular basis. Admittedly, the applicant was promoted not on regular basis but on adhoc basis. Annexure-5 therefore could not bring any benefit to him.

Railway Board conveying its decision in respect of upgradation of various selection posts. The letter would show that a decision had been taken for upgradation of various selection posts with effect from 1.1.79 and for expeditious implementation thereof had directed that written test be dispensed with for filling up the upgraded posts. It is noticeable that while the letter went on to say that selection test would continue to be





held in respect of regular posts, it was decided in unmistakable terms to dispense with the written test for filling up the upgraded posts with the specific object of avoiding delay in implementation of the upgradation scheme. The decision went on to say that it would not be cited as a precedent, signifying that that was a one time relaxation. The closing paragraph of Annexure-1 re-emphasized to make special efforts to fill up the upgraded posts on 'top priority basis'.

- of both the parties in para 8 of their aftidavits that the applicant had been given ad hoc promotion in the upgraded post of Head Ticket Collector on 1.1.80. By the time when the impugned reversion order dated 23.12.82 was passed he had already put in more than two years and 11 months of service. It was not expected, therefore, in the light of Annexure—1, that the applicant should have been required to appear at a written test for filling up the post held by him.
 - 9. If there was any doubt in this regard, it appears to have been disapelled by a circular dated 29.7.85, Annexure-S1 setting out that, among others, Head Ticket Collectors who had worked on ad hoc basis between 1979 and 31.12.83 pending finalization of selection/sultability test may be regularised from the date of their completing 18 months ad hoc service against regular posts for the purpose of their seniority for promotion to the next higher grade.



10. On a consideration of these decisions of the Railway Board and the facts of the present case, there is no manner of doubt that the applicant could not be called upon to appear at a written test for the purposes of regularization to the upgraded post of Head Ticket Collector and that since he had already completed 18 months of ad hoc service on that post prior to the holding of the examination, he ought to have been regularized without being called to appear at the test. The order of reversion dated 23.12.82

contained in Annexure-9 therefore must be quashed.

The application is allowed and the order dated 23.12.82, Annexure-9 of the reversion of the applicant is quashed. The opposite parties are directed to regularise fortheith the services of the applicant as Head Ticket Collector in accordance with law. They shall also grant to him such consequential benefits as may be admissible to the applicant. Opposite parties will comply with this directions within three months from the date of receipt of the copy of this order. Parties shall bear their costs.

Certified True copy

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Gentral Administrative Tribund
Lucknow Bench







BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD CIRCUIT BENCH AT LUCKNOW.

. CONTEMPT PETITION NO. OF 1990.

Dinesh Chandra Misra ... Applicant.

Versus

V.K. Agarwal & another ..

..... Opp.Parties.

ANNEXURE No. 3



No.E/6/8/Hd.TC/Court

Divisional Office, Lucknow. Dt. 2 Feb. '90.

NOTICE

The Hon'ble Central Administrative Tribunal, Lucknow in TA No. 1105 of 1987 passed the following orders:-

- *Order of reversion of applicant Sri D.C. Misra Adhoc Offtg. Hd: TC Gr. Rs. 425-640(RS)/
 Rs.1400-2300(RPS) at Lucknow issued through notice No.757-3-6/8-Hd.TC Dt. 23.12.1982 is quashed 1)
- ii) "It further directed to regularise the services of Sr. D.C. Misra as Hd. Ticket Collector in accordance with law,"
- "It also directed to grant Sri D.C. Misra iii) such consequential benifits as may be admissible to him."

Complying with the above orders of the Hon'ble CAT/Incknow in accordance with law Sri D.C. Misra adhoc offtg. Hd. TC Gr. Rs. 425-640 (RS) against a selection post stands regularised in the upgraded post of Hd.

Ticket Collector Gr. Rs. 425-640 (RS) as a result of restructuring of Gadre w.e.f. 1.1.84 as per his turn on the basis of his seniority in Gr. Rs. 330-560 (RS) and record of service without requiring him to undergo selection comprised of written test and viva-coce.

This regularisation of services against upgraded post This regularisation of services against upgraded post is in accordance with law i.e. as per his turn on seniority list without superceding his erste while seniors, consequent upon his regularisation in selection post of Hd. TC Gr. Rs. 425-640 (RS/Rs, 1400-2300 (RPS) and reckoning seniority in the cadre of Hd. TC Gr. Rs. 425-640(Rs)/Rs. 1400-2300(RPS) accordingly, he stands in turn for promotion to the post of Junior Inspector Tickets Gr. Rs. 550-750 (RS)/Rs.1600-2660 (RPS) a non-selection post to be filled in the basis of seniority cum suitability, Accordingly he is promoted to the post of JIT Gr. Rs. 550-750 (RS)/Rs.1600-2660 (RPS) and posted as JIT line/BSB granting him consequential benifits as admissible to him.

This notification is issued in compliance with the directions of Hon'ble CAT/Lucknew as aforesaid.

2021

Sr. Divl. Personnel Officer, Lucknow.

Copy forwarded for information and necessary action to:-

- SS/LKO and BSB
- DCIT/LKO and BSB. 2.
- 3. Sr. DAO/NR/Lucknow.
- Supdt/Bill, IKO CLA/DRM/NR/IKO. 5.



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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH AT LUCKNOW.

CONTEMPT PETITION NO. OF 1990.

Dinesh Chandra Misra Applicant.

Versus

V. K. Agarwal & another Opp. Parties.

ANNEXURE No.4



NORTHERN RAILWAY.

No. 757 E 6/8-Hd. T.C.

Divisional Office, Lucknow, Pt/-23 Dec 1982.

Contd ...

Notice.

The following changes are hereby ordered to have immediate effect :-

I. The undernoted staff Offtg. on Ad-hoc basis as Hd. Tos in Gr. Rs. 425-640 (RS) are reverted to their substantive post of T.T.E. Scale Rs. 330-560 (RS) and posted at Lucknow.

Sl. No.	Name	Designation.	Statio	n I	Costing on Rever-
1.	V.S. Misra.	Offtg. Hd.T.C.	PBH .)	
7		-do-	LKO	}]	lucknow.
3.	Smt. Sushila Devi.	-do-	BBK)	
	Shri Sunder Lal.	-do-	TKO (}	
4.	D.C. Misra.		1	}	
II.	The undernoted T.C. scale Rs. 425-64 Hd. T.C. and posted a	O (RS) are tempo	rary ap	born	for the post of ted to officiate t each :-
S1. No:	Name	Designation.	Statio	on. P a	osted Remarks.
1.	U.R. Tewari.	Offtg.Hd.T.C.	KEI	KEI	
2.	Mohd . Moin.	-do-	FD'	FD	+ -
3.	R.S. Ahluwalia.	-do 12.	BSB	BSB	
4.	Puran Lal.	TTE.	LKO	LKO	Against an existing vacarcy,
5.	M.R.Kovid S/C	Offtg.Hd*.T.C	FD	FD~	
6.	S.K.L. Trivedi.	TTE .	LKO	TKO	Against an exis- ting vacancy.
7.	A.P.Singh.	Offtg. Hd.T.C.	SHG	SEG	
8.	R.P.Singh.	TTS.	TKO	LKO Devi	Vice Smt. Sushila reverted as_TTE.
9.	R.W.Dubey.	TTE.	I.KO	LKO	Vice Sri D.C. Misra reverted as TTE.
10.	. R.K.Singh.	Offtg.Hd.T.C.	RBL	RBL	
	M.H. Anwar.	TTE.	TKO	ON	Vice Shri BDTewari Retired.
12.	. M.Kajuor (ST).	Offtg.Hd.T.C.	BSB	BSB	
13.	. S.K. Tripathi.	TTE ER	FD	BBK	Vice Sri Sunderlal reverted as TTE.
14.	Prem Dass S/C	Offtg.Hd.TC	TKO	LKO	7
15.	J.P.N.Upadhya.	TIE	FD	BSB	Against an existing vacancy.
r	Arun Sapru.	10.29	PD	PBH	Vice Shri V.S.Misra reverted as TTE.

N.B: - S/Shri M.H. Anwar and J.P.N. Upadhya, TTEs have been transferred at their own request. They are not entitled for transfer Allow, Transfer Pass and Joining Leave etc.

This has the approval of DPO/LKO.

Advise movements.

for Divl. Personnel Officer OPSharun Luc know.

Copy to :-

1. The Station Supdt/LKO, BSB, PBH & FDZ
2. The Station Master, BBK, KEI, SHG, ON & RBL.

3. The Sr. DAO/Lucknow.

4. The Supdt/Pay Bill Section.

5. The AS/Commercial Section.

6. The Divl. CIT/LKO.

For information and necessary action.

* KSU *





BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD,

CIRCUIT BENCH AT LUCKNOW.

CONTEMPT PETITION NO. of 1990.

Dinesh Chandra Misra Applicant.

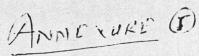
Versus

V.K.Agarwal and another Opp.Parties.

ANNEXURE NO. S







NORTHERN RAILWAY

No. 131 1/6-8/III

Dt. 3.3.84

NOTICE

As a result of the Selection held for the post of S.T.E. G.R. Rs.425-640 (Rs.) on 15.6.83 and 22.10.83 the following candidates, who have been placed on the panel are promoted as S.T.E. G.R. 425-640 (Rs.) and posted at the station showing against each:

gue at act on any and adams		
1. Shri S:I. Alam	Adhoc STI/BSB STE/BSB	
2 Ranjeet Singh	STE/ED STE/ED	
3. ,, Q. Anisullah	STRATED STRAIN STRAIN	
4. ,, Tara Pd.	TTE/Lko STE/Lko.	
5. , K.N. Singh	TTE/BSB STE/BSB	
6 Balram Misra	Offt. Adhoc STE/BSB STE/BSB	
7. ,, D.P. Saxena	- doSTE/BSB	
3 Copal Kishore	TIE/Lko. STE/Lko.	
9 R.S. Sinha	Off. Adhor STE/BSB (STE/SSB Already Rate	.)
10. ,, J.N. Awasthi	-do- /Lko. STE/Lko.	
11. ,, O.P. Basi	-do- /RSB STE/BSB	
12 D.C. Kar	- 30-/253 STE/BSB	
13 J.N. Gulati	- do T,, -do-	
14 Brinda Ram(S/C)	-dodo-	
15 Kanchan Ram (S/C)		

This has approval of Sri DCs/DPO/Lko.

N.B.: The item No.1 to 15 except item No.4,5 & 8 who have already been working in Adhoc arrangement are regularized in Grade 425-640 (Rs.)

Copy to SS/BSB SS/Lko. SS/PD Sr. DAD/Lko and AS/Pay Bill Lucknow.

sd/- sr. D.N.O. Lko. 3.3.84

19-290

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD,

CIRCUIT BENCH AT LUCKNOW.

Contempt Petition No. of 1990.

Dinesh Chandra Misra ..

.... Applicant

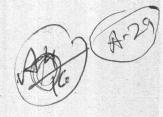
Versus

V. K. Agarwal and another Opp. Parties.

ANNEXURE No. 6



-24-



Northern Railway.

No. 181-E/6-8-IV.

Divisional Office, Lucknow Dt. 20/5/84.

HOTICE.

As a result of selection of Inspector of Tickets
Gr. Rs.700-900(RC) held from 26.4.84 to 29.4.84 the following
Candidates are selected and placed on the panel:-

-		경향하면 1 하고 아일보다고 있다. 하는 그리면 1000년에 가장 그 전쟁은 대학생들에 하는 다시 하는 다시 그래요? 그런 그것이다.
1.	Sri Sheo Baran Pd. S/C. Sri Babadin Chaudhary S/C.	SIP/LKO.
3.	" D. R. Singh. " S. P. Srivastava.	STT/PSB. Harc/Fd. SIT/BSB.
5.	" J. d. Khen.	
6n.	" G. P. Habavinesh. S/G" " D. S. Rajust.	Conductor/LKO. STR/Hd. 4r. Office.
8.	" TaNa Srivastava	& ITABSB.
9.	" S. K. Gupta.	SIT/IKO.
10.	" K. L. Tandan.	Conductor/AND.
116	" U. R. Tiwari.	Hd. TC/KE I.
	" #ltaf Hussain.	SII/ PD.
13.	" P.N. Singh, L	SIT/IKO.
14.	" Rajpati Ram. S/C.	SII/ESB.
16.	" H.N. Michina. " K. P. Singh.	SIT/PBH. Conductor/LKO.
17.	" Ka K. Eschdeva.	-go-
18.	" S.N. Srivastava.	-do-

This is a provisional panel.

Divisional Personnel Officer, N. Rly. Lucknow.

Copy to:-

1) SS/IKO, FD, PBH, BSB.

2) 85/Kashi.

3) S.C.O. (G), Hd. yrs. Office, N. Rly. Baroda House, Kew Delhi.

4) Sr. D. 4.0./ Incknow.

5) 4.E. [Paybil!]/Lucknow.

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26-

BEFOREN THE HOWNER PENEL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW

CONTEMPT PETITION No.

of 1990.



Dinesh Shandra Misra ...

... Petitioner/ Applicant.

Versus

V.K. Agarwal & another ..

.... Opp. Parties.

AFFIDAVIT

I, Dinesh Chandra Misra aged about 49 years son of Sri Luxmi Narayan Misra resident of 14, Hardoi Marg, Chowk, Lucknow, the deponent, do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is the applicantpetitioner ix the himself in the above noted
 petition, as such is fully conversant with the facts
 of the case deposed hereto asunder.
- 2. That the contents ofparagraphs 1 to

 -/4 of the accompanying contempt petition

 are true to my own knowledge and those of paragraphs

 are based on legal advice, which

 are also believed tobe true by me.
 - 3. That there are 6 annexures to the



Luisa

121



accompanying petition and all of which are the photo copies of their respective originals.

Lucknow:Dated:

Feb. 19,1990.

Deponent.

Verification

verify that the contents of paragraphs 1 to 3 of this affidavit are three to my own knowledge. No part of it is false and nothing material has been concealed, so help me God.

Lucknow:Dated:

Feb. 19,1990.

trush

Deponent.

I personally know and identify the deponents who has signed before me.

Vinay Shanker) Advocate.

Solemnly affirmed beforeme on 0-2-90 at 1-3 a.m./p.m. by Sri Dinesh Chandra Misra, the deponent who is identified by Sri Vinay Shanker, Advocate, High Court.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been readout and explained to him by me.

ROTHING

PARTICULANDONE

LECKNOW BERNER

BELLEN TO - 2-50





प्रतिवादी (मुहालेह)

Druch Chardra Misin वादी (मुद्दई)

प्रतिबादी (मुद्दालेह) Contempt Case १६ पेशो की ता० ई० अपर लिखे

मुकद्दमा में अपनी ओर से श्री विनय शंकर, एडवोकेट (पि 1613) 76) १६४, अमीनाबाद रोड, गनेशगंज, लखनऊ महोदय को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नौत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील अथवा निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या ेहमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें। वकील महोदय द्वारा की गई कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूं कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मे-दारी मेरे वकील पर न होगी । इसलिए यह वकालतनामा लिख

नाम बअदालत

Accept दिया कि प्रमाण रहे और समय पर काम आवे। सीक्षी (गवाह)साक्षी गवाह 19/ ४/१७ महीना